CENTRAL, ADMINISTRATIVE TRIBUNAL MUMBAI BENCH ORIGINAL APPLICATION NO:197/2001 DATED THE 19TH DAY OF MAR, 2001

## CORAM: HON'BLE SMT. SHANTA SHASTRY, MEMBER(A)

Shri Sudhindra,
working as
ACM (P&G) CCG WR,
Mumbai
Residing at:
Wester Railway Quarter No.A-1201,
Pali Hill at P.O.Bandra(W),
Mumbai - 400 050.

... Applicant

By Advocate Shri B.S.Dhuri

V/s.

- Union of India, Through The General Manager, Western Railway Station Building Churchgate, Mumbai - 400 020.
- Divisional Railway Manager, Western Railway, Mumbai Central, Mumbai - 400 008.

... Respondents

By Advocate Shri Suresh Kumar

(ORAL) (ORDER)

Per Smt. Shanta Shastry, Member(A)

By the Impugned order dated 5/3/2001, recovery of damage rent for unauthorised occupation of Railway quarter No.A/201, at Pali Hill Bandra in the case of Sudhindra Sharma, applicant this case has been ordered. The applicant has prayed to set aside the aforesaid impugned order and to stay the recovery till the final outcome of the OA as Interim Relief. It is seen that the applicant has approached this Tribunal earlier also in OA 537/2000 which was disposed of as not maintainable on account of the subsequent event namely commencing of the proceedings

the Public Premises, Eviction of Unauthorised Occupants as per procedure. Also the applicant had made a representation on 1/8/2000 which has not yet been decided. The prayer in that OA was also seeking relief of setting aside the order of cancellation of allotment of quarter, recovery of damage rent as iMagal. Since the relief claimed in this OA is the same as the one in the earlier OA-537/2000, the OA is not maintainable.

Accordingly, the OA is disposed of at Admission Stage.

hauta (SHANTA SHASTRY)

MEMBER(A)

abp